

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15433/2006  
(From the judgement and order dated 01/06/2006 in CM No. 662/2006  
& CM No. 663/2006 of The HIGH COURT OF DELHI AT N. DELHI)

DELHI TRANSPORT CORPORATION Petitioner(s)  
VERSUS  
SANTOSH BHUSHAN & ORS Respondent(s)  
(With prayer for interim relief and office report)  
(FOR FINAL DISPOSAL)  
WITH  
SLP(C) NO. 15530 of 2006  
(With prayer for interim relief and office report)  
(FOR FINAL DISPOSAL)

Date: 29/03/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN  
HON'BLE MR. JUSTICE C.K. PRASAD

For Petitioner(s) Mr. Shakil Ahmed Syed, Adv.

For Respondent(s) Mr. Vidya K Sagar, Adv.  
Ms. Sudha Gupta, Adv.  
Mr. S.K. Sabharwal, Adv  
Mr. Ghan Shyam Singh, Adv.

Ms. Manjeet Chawla, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel for the petitioner-Corporation  
submits that there is a possibility of an amicable  
settlement between the parties. He prays that hearing  
in the matter may be deferred for some time.

List after two weeks.

[ Charanjeet Kaur ]  
Court Master

[ Pushap Lata Bhardwaj ]  
Court Master